

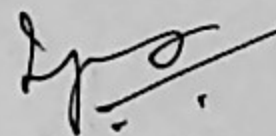
O.A. 1167/88
connected with
O.A. 266/93

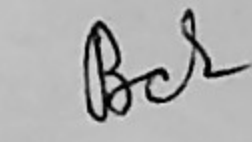
(7) (A)

29/6/94

Hon. Mr. Justice B.C. Saxena, V.C.
Hon. Mr. K. Muthukumar, A.M.

After hearing the argument of both the parties at some length in O.A. 1167/88 and perusal of record in O.A. 266/93 it was put to learned counsel for the applicant that O.A. - 1167/88 in view of the subsequent circumstances that the applicant has been selected for the post of E.D.D.A. in 1991 and has also succeed in the O.A. 266/93 preferred by him against the order cancelling his appointment, the previous O.A. No. 1167/88 has been rendered infructuous. Learned counsel for the applicant has conceded to this position. Accordingly O.A. 1167/88 is dismissed as having become infructuous. There is no order as to costs.


A.M.


V.C.

m.m./